

SLP(C)No. 9192 OF 2002

ITEM No.1A
(for judgment)

Court No.2

SECTION IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.9192/2002
(From the judgement and order dated 18/04/2002 in AP 6/02
of The X Addl. City Civil & Sessions Judge, Bangalore.)

M/S. I.T.I. LTD.

Petitioner (s)

VERSUS

M/S. SIEMENS PUBLIC COMMUNI.NETWORK LTD
(With prayer for interim relief)
With office report

Respondent (s)

(HEARD BY HON'BLE N. SANTOSH HEGDE, HON'BLE D.M. DHARMADHIKARI, JJ.)@@
BB

Date : 20/05/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s) Mr. K. Parasaran, Sr. Adv.
Mr. G. Umopathy, Adv.
Mr. D. Joshi, Adv.
Mr. Rakesh K. Sharma, Adv.

For Respondent (s) Mr. P. Chidambaram, Sr. Adv.
Mr. Rajiv Dutta, Sr. Adv.
Mr. Rajat Navet, Adv.
Mr. Pradeep K. Bakshi, Adv.

UPON hearing counsel the Court made the following
O R D E R

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Hon'ble Mr. Justice N.Santosh Hegde pronounced the@@
CC
judgment of the Court.
Leave granted.

Appeal fails and the same is dismissed in terms of
the signed judgment.

Hon'ble Mr. Justice D.M. Dharmadhikari pronounced@@
CC
the judgment of the Court separately in agreement with the
judgment of Hon'ble Mr. Justice N. Santosh Hegde with
additional reasons to agree with his conclusion in terms of
the signed judgment.

.SP1

(Pawan Kumar) (Prem Prakash)
Court Master Court Master
(signed judgments are placed on the file)